

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Thursday, the 12th day of August 2021

**CrI.M.P. No.2490/2021
CNR No.TNDG01-003740-2021**

Thangapandi, 27/2021
S/o. Ramar

.. Petitioner/A2

/vs/

State through
Inspector of Police, Sempatti PS.
Cr. No.225/2021

.. Respondent/Complainant

This bail petition is coming on this day for hearing before me in the presence of Thiru.K.Muthuramalingam, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s.438 Cr.P.C. petitioner/A2 prays to extend time for surrender as per order in CrI.M.P.No.1653/2021 dated 26.04.2021 for the offences U/s.379 IPC and 21(5) of Mines and Minerals (D &R) Act 1957 in the case in Cr. No.225/2021 of respondent Police Station.

The learned counsel for the petitioner/A2 contended that the petitioner was granted anticipatory bail by this Hon'ble Court vide order in CrI.M.P.No.1653/2021 dated 26.04.2021 with a conditions to remit a sum of Rs.10,000/- as costs and to surrender and produce sureties within a period of two weeks from the date of order but due to close relatives demise and COVID-19 pandemic situation, he could not arrange sureties in time, hence he was unable to surrender and produce substantial sureties before the Jurisdictional Court within the stipulated time and therefore he prays to extend time for surrender.

The learned Public Prosecutor has not raised any serious objection.

Online submissions of either side heard. Records perused. Considering the reasons stated by the petitioner/A2 for non-compliance of the condition within the stipulated time and also considering the facts and circumstances of the case, this court inclines to extend time for two

.2.

weeks and the petitioner/A2 is hereby directed to surrender before the learned District Munsif-cum-Judicial Magistrate, Athoor on or before 26.8.2021 and execute his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the said Magistrate without fail and also the petitioner is directed to comply with other conditions as imposed by this Court in the CrI.M.P.No. 1653/2021 dated 26.04.2021 without any deviation and the petition is allowed accordingly.

Pronounced by me, this the 12th day of August 2021.

**Principal Sessions Judge,
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,
[" https://districts.ecourts.gov.in/case status/case number"](https://districts.ecourts.gov.in/case status/case number)

Copy to

The District Munsif-Cum-Judicial Magistrate, Aathur
The Public Prosecutor, Dindigul.

The Inspector of Police, Sempatti PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.K.Muthuramalingam, Advocate
for the petitioner.